

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No.195 of 1998
M.A. No.196 of 1998
(O.A. No.699 of 1997)

DATED:— 19.11.1998

Present: Hon'ble Mr. D. Purakayastha, Judicial Member
Hon'ble Mr. B. P. Singh, Administrative Member

UNION OF INDIA & ORS.

VS

TARAK NATH MUKHERJEE

For the Applicants : Mrs. K. Banerjee, counsel

For the Respondents: Mr.R. K. De, counsel

O R D E R

D. Purkayastha, JM

We have heard the learned advocates of both the parties over an application for extension of time for compliance of the order passed by this Tribunal in OA 699/97. Mrs. Banerjee, learned advocate on behalf of the applicants/respondents submits that all the formalities are going to be completed within a very short period and the payment will be made very soon.

2. In view of the circumstances stated by Mrs. Banerjee, ~~from today~~ we allow another two months' time for making final payment as per order passed in OA 699/97 and further be it mentioned that if the payment is not made within the said period it will carry interest at the rate of 15% on the arrears which will be admissible to the applicants. Accordingly both the MAs are disposed of.

J. N. K.
MEMBER (A)

J.
MEMBER (J)